

MINUTES OF THE MEETING OF THE DISTRICT LEVEL MONITORING COMMITTEE, WEST SINGHBHUM, CHAIBASA HELD ON 23.02.2021 AT 03:30 p.m IN THE CHAMBER OF THE PRINCIPAL DISTRICT AND SESSIONS JUDGE, WEST SINGHBHUM AT CHAIBASA.

The following Officers attended the meeting:

1. The Principal District and Sessions Judge, West Singhbhum at Chaibasa,
2. The Deputy Commissioner, West Singhbhum, Chaibasa
3. The Superintendent of Police, West Singhbhum, Chaibasa.
4. The Chief Judicial Magistrate, Chaibasa,
5. The Public Prosecutor-in-charge, West Singhbhum, Chaibasa,
6. The A.P.P.-in-Charge, Chaibasa.

Special Invitees

1. The Civil Surgeon-cum-Chief Medical Officer, West Singhbhum, Chaibasa,
2. The Executive Engineer, Building Construction Division, Chaibasa.
3. The Excise Superintendent, West Singhbhum, Chaibasa,
4. The Executive Officer, Nagar Parishad, Chaibasa,

The following Agendas were discussed in the Meeting.

1. Review of the Minutes of the Last Meeting.
2. The Deputy Commissioner, West Singhbhum, Chaibasa
 - (i) Matter regarding working/functioning of **Court-Malkhana**.
 - (ii) Matter of grant of **prosecution Sanction**.
3. The Superintendent of Police, West Singhbhum, Chaibasa
 - (i) Matter of prompt attendance of witnesses **I.O. & Doctors** in the cases pending only for their evidence as also production of Other **Official Witnesses** in the cases concerned.
 - (ii) To discuss about prompt attendance of witnesses in the case related to Extremists/Maoists, Senior citizen, Handicapped, S.C. & S.T. and other marginalized sections of society.
 - (iii) Matter of production of required Prosecution Sanction in the cases concerned.

- (iv) Expediting of trial of cases related to **Women**.
- (v) Cases pending awaiting receipt of **Final Forms** and **supplementary charge sheet**.
- (vi) Matter with regard to the **Convicts** who are evading their arrest in spite of their concerned Criminal Appeals being dismissed.
- (vii) Matter related to **absconding** accused persons.
- (viii) Police cases pending for more than **05 years** awaiting for prosecution evidence or appearance of the accused persons or submission of Charge Sheet / Final Forms, etc.
- (ix) Matter related to the cases referred u/s **156(3) Cr. P.C.** in which FIR has not been lodged or charge sheet has not been submitted.
- (x) Matters related to disposal of material exhibits of the disposed of Criminal cases.
- (xi) Family Court cases awaiting for **disbursal of maintenance amount**.

4. Excise Superintendent, Chaibasa.

Matters related to non-submission of **Prosecution Report** in **Excise Cases** under section 47(a) & 47 (A) Excise Act.

5. Any other matter with the permission of the Chairperson.

- (i) Provision of **drainage** behind the main Court building.
- (ii) Others.

AGENDA NO.- 1:

The Minutes of the last meeting of the Committee was reviewed by the Committee Members. Action taken reports submitted by the Office of the Superintendent of Police, West Singhbhum, Chaibasa also produced before the Committee.

The Chairperson impressed upon all the members of the Committee as also the other Special invitees that since on account of transmission of COVID-19 virus in the country throughout the year, 2020 and also the present situation, trial of cases in this Judgeship have been badly affected and this meeting of the Committee has been convened after a long time since 31.01.2020, all the prosecution agencies are required to look into the matter of trial of criminal cases afresh and to take all possible steps sincerely to enable the different trial Courts of this Judgeship to expedite the trial of pending cases especially the old cases, cases related to crime against women &

children, cases related to outlawed Extremists/ Maoists, Senior citizen, Disabled persons, S.T./S.C. and other Marginalized sections of the society and others, since 50% of Physical Courts have started functioning in this Judgeship w.e.f. 02/02/2021.

The Superintendent of Police, West Singhbhum, Chaibasa assured the Chairperson that he would personally look into the matter and issue all further required necessary directions to the Investigating Officers/ concerned Police Officers forthwith.

AGENDA NO.-2 (i):

It was unanimously resolved that the matter of working/ functioning of the Court-Malkhana would be discussed and considered very shortly.

AGENDA NO.-2 (ii):

The matter of production of the required Prosecution Sanction in the various cases, pending in the different Courts of this Judgeship, was taken up and discussed in the meeting. Court-wise list of such type of cases was also served upon in the meeting to the Deputy Commissioner, West Singhbhum, Chaibasa & Superintendent of Police, West Singhbhum, Chaibasa.

The Chairperson requested both the Deputy Commissioner, West Singhbhum, Chaibasa and the Superintendent of Police, Chaibasa that since for want of prosecution Sanction, trial of several cases, pending in the different Courts of this Judgeship, have been lingering since long, more sincere steps are required to be taken on their part in respect of such matters. After some discussion it was unanimously resolved that in those cases in which prosecution sanctions is required from the State Government and for want of prosecution sanctions cognizance of offence is not possible to be taken, the concerned Investigating Officer may submit charge sheet only in those sanction for which investigation is complete and evidence has been collected, mentioning the fact that further investigation of the offence under the alleged Act is continue and supplementary charge sheet shall be submitted when the required Prosecution Sanction is obtained from the State Government for any particular offence.

The Deputy Commissioner, West Singhbhum, Chaibasa assured the Chairperson that he will look into the matter personally and all the pending proposal before him, if any, shall be disposed of shortly.

The Superintendent of Police, West Singhbhum, Chaibasa apprised the Chairperson that all necessary compliances are being regularly done to obtain prosecution sanction from the State Government. The Investigating Officers have also been strictly directed to be more sincere in the matter and procure Prosecution Sanction Order before submission of Charge Sheet in any case.

AGENDA NO.-3 (i):

The matter of prompt attendance of witnesses I.O. & Doctors in the cases pending only for their evidence as also production of other Official Witnesses in the

cases concerned was also taken up and discussed in the meeting. Court-wise list of such type of cases was also served upon in the meeting to the Superintendent of Police, West Singhbhum, Chaibasa. Court-wise list of witness Doctors was served upon the Civil Surgeon-cum-Chief Medical Officer, West Singhbhum, Chaibasa in the meeting.

The Chairperson apprised the Committee Members that the Hon'ble High Court of Jharkhand, Ranchi, vide Order dated 05.02.2021 passed in B.A. No. 7995 of 2020, have been pleased to direct all the trial Courts in the State of Jharkhand to take up preferable the trial of all the cases, which are pending only for examination of the Investigating Officers or the Medical Officers, on priority basis and conclude the trial of the same at the earliest, since the Physical hearing in the District Courts has already started and therefore, Chairperson impressed upon the Superintendent of Police, West Singhbhum, Chaibasa to issue all necessary directions promptly on receipt of summons or other processes issued by the Courts and to monitor constantly the progress in the matter of attendance of the required witness I.O., Doctor and other Official witnesses on the date fixed by the Courts through the police officers posted in the 'District Level Cell'. So that, the maximum number of such witnesses may be produced before the Court on the date fixed for their evidence in the required cases.

The Chairperson, further, impressed upon the Superintendent of Police, Chaibasa to direct all the Investigation Officers/ Officer-in-charge of Police Station concerned to be more sincere in the matter of evidence of required I.O., Doctor and other Official witnesses and also to ensure production of maximum number of the required witnesses in the various cases on the date fixed by the Courts.

The Chairperson also drew attention of the Deputy Commissioner, West Singhbhum, Chaibasa & Superintendent of Police, West Singhbhum, Chaibasa towards the High Court of Jharkhand (video conferencing for Courts) Regulations, 2020 and requested them to ensure necessary arrangement of video conferencing facilities accordingly for the witnesses at remote point for their Virtual examination in connection with the concerned case.

The Chairperson directed the Chief Judicial Magistrate, Chaibasa to send the list of cases received from the Court of the Railway Judicial Magistrate, Chakradharpur to the Railway Superintendent of Police, Jamshedpur with a request to look in to the matter and issue appropriate direction to the concerned Railway Police Officials accordingly.

AGENDA NO.-3 (ii):

Matter regarding expediting of the disposal of cases relating to Outlawed/ Maoists/Extremists, the cases related to Crime against the Women, Children, Differently-abled Persons, Senior Citizens and other Marginalized Sections of the society was taken up and discussed in the meeting. Court-wise lists of such type of

cases, as received from the different Courts of this Judgeship, was also served upon the Superintendent of Police, West Singhbhum, Chaibasa.

The Chairperson impressed upon the Superintendent of Police, West Singhbhum, Chaibasa to take all required steps to ensure proper compliance of directions of the Courts in such type of cases with regard to submission of service report/ execution report of summons/ warrants issued by the different Courts of this Judgeship against the accused persons and the witnesses and also to ensure the attendance of the required witnesses on the date fixed by the Court concerned to enable the Courts to dispose of maximum number of such type of cases.

The Chairperson directed the Chief Judicial Magistrate, Chaibasa to send the list of cases received from the Court of the Railway Judicial Magistrate, Chakradharpur to the Railway Superintendent of Police, Jamshedpur with a request to look in to the matter and issue appropriate direction to the concerned Railway Police Officials accordingly.

AGENDA NO.-3 (iii):

Already discussed under Agenda No. 2(ii).

AGENDA NO.-3 (iv):

Matter of expediting of trial of the cases related to Crime Against Women was also taken up and discussed in the meeting.

The Chairperson impressed upon the Superintendent of Police, Chaibasa and the Public Prosecutor, Chaibasa that since the Hon'ble High Court is very much concerned about expediting the trial of the cases related to Crime Against Women and in view of direction under Hon'ble Court's Letter No. 1590/Apptt. Dated 05th April, 2018, the Courts of the undersigned, the Additional Sessions Judge-I, Chaibasa & the Additional Sessions Judge-IV, Chaibasa have been nominated/ designated as Fast Track Courts of this Judgeship for trial and disposal of the cases related to Crime Against Women vide this Office Order No. 148/2018 Dated 27.04.2018 readwith Office Order No. 316/2019 dated 04.11.2019, special attention of all the Prosecuting Agencies is required for ensuring the proper compliance of the orders of these Courts in the matter of such type of cases.

Court-wise lists of such type of cases, as received from the concerned Courts of this Judgeship, was also served upon the Superintendent of Police, Chaibasa with a request to ensure that the required witnesses or the accused persons are produced positively before the Court concerned on the date fixed.

The Public Prosecutor, Chaibasa was also requested to extend all required co-operation to the Court concerned to enable them to expedite trial and disposal of such cases as early as possible and also to see that the witnesses in attendance do not return without being examined.

The Chairperson directed the Chief Judicial Magistrate, Chaibasa to send the list of cases received from the Court of the Railway Judicial Magistrate, Chakradharpur to the Railway Superintendent of Police, Jamshedpur with a request to look in to the matter and issue appropriate direction to the concerned Railway Police Officials accordingly.

AGENDA NO.-3 (v):

The matter of production of the Final Forms and supplementary Charge-sheet in the large number of the cases, pending in the different Courts of this Judgeship, was also taken up and discussed in the meeting. Court-wise list of such cases was also served to the Superintendent of Police, Chaibasa.

The Chairperson impressed upon the Superintendent of Police, Chaibasa that his personal attention is required to look into the matter and the concerned Police Officers may strictly be directed to submit the required Final Forms / Supplementary Charge Sheet in the courts concerned at the earliest. The names of the absconding accused persons, if any, may be mentioned under column-2 of the Charge Sheet. An appropriate action is required to be taken on your part to reduce the number of such type cases to maximum possible extent.

The Superintendent of Police, West Singhbhum, Chaibasa assured the Chairperson that appropriate action shall be taken in the matter very shortly.

The Chairperson directed the Chief Judicial Magistrate, Chaibasa to send the list of cases received from the Court of the Railway Judicial Magistrate, Chakradharpur to the Railway Superintendent of Police, Jamshedpur with a request to look in to the matter and issue appropriate direction to the concerned Railway Police Officials accordingly.

AGENDA NO.-3 (vi):

Matter of convicts who are evading their arrest in spite of their concerned Criminal Appeals being dismissed by the Appellate Courts, was also taken up and discussed in the meeting. Court-wise list of such convicts was also served to the Superintendent of Police, West Singhbhum, Chaibasa.

The Chairperson impressed upon the Superintendent of Police, West Singhbhum, Chaibasa that for the ends of Justice in a appropriate way such convicts are required to be compelled to serve the sentence awarded to them by the Courts.

The Superintendent of Police, West Singhbhum, Chaibasa assured the Chairperson that proper steps shall be taken in this regard.

AGENDA NO.-3 (vii):

In view of grave concern of the Hon'ble High Court and direction vide Letter Nos. 14505 dated 18.09.2018 readwith Order dated 01.09.2018 passed by the Hon'ble Court in Cr. Appeal (SJ) No. 556 of 2005 and Letter No. 18307 dated 10.12.2018

readwith Order dated 03.12.2018 passed by the Hon'ble Court commonly in Cr. Appeals (SJ) No. 556 of 2005, 396 of 2004 & 1957 of 2004 and order dated 05.04.2019 passed by the Hon'ble Court in Cr. Appeal (S.J.) No. 556 of 2005, the matter with regard to execution of permanent warrants of Arrest issued by the different Courts of this Judgeship against the absconding accused persons was also taken up and discussed at length in the meeting. Court-wise list of absconding accused persons, as submitted by the different Courts of this Judgeship, was also served-upon the Superintendent of Police, West Singhbhum, Chaibasa.

The Chief Judicial Magistrate, Chaibasa apprised the Chairperson that Court-wise verified list of absconder accused persons was earlier supplied to the Superintendent of Police, West Singhbhum, Chaibasa vide Letter No. 143/2019/R dated 14.02.2019 and thereafter, in compliance of Letter No. 269/D.C.B. dated 15.05.2019 of the Superintendent of Police, West Singhbhum, Chaibasa readwith Hon'ble Court's Order dated 05.04.2019 passed in Cr. Appeal (S.J.) No. 556 of 2005, required Court-wise list of absconder accused persons of different nature of cases- i.e. S.T. Cases, G.R. Cases, Private Complaint Cases, Forest Cases, Excise Cases, other Official Complaint Cases & Cases under 125 Cr.P.C., have earlier been supplied to the Superintendent of Police, West Singhbhum, Chaibasa vide Letter No. 525/R/2019 dated 24.06.2019.

In view of grave concern of the Hon'ble Court in the matter, the Chairperson impressed upon the Superintendent of Police, West Singhbhum, Chaibasa to issue strict direction to all the Police Stations under his Jurisdiction to launch Special Drive to ensure execution of maximum number of Permanent Warrant of Arrest issued against the absconding accused persons and thus, reduce the pendency of such type of W/A to a minimum level.

The Superintendent of Police, West Singhbhum, Chaibasa apprised the Chairperson that there is progress in the matter and a large number of absconding accused persons have been arrested and produced before the Courts concerned and special drive are also being regularly arranged to execute the remaining warrants.

AGENDA NO.-3 (viii):

Matter with regard to the police cases pending for more than 05 years awaiting for prosecution evidence or appearance of the accused persons or submission of Charge Sheet / Final Forms, etc. was also taken up and discussed in the meeting. Court-wise lists of such type of Cases, as received from the different Courts of this Judgeship, was also served to the Superintendent of Police, West Singhbhum, Chaibasa.

In view of grave concern of the Hon'ble Court under Letter No. 94/R&S dated 10.04.2019 read with Order No. 04 dated 29.03.2019 passed in B.A. No. 8268

of 2018, the Chairperson apprised the Superintendent of Police, Chaibasa that as per direction of the Hon'ble Court under aforesaid Order, the Officer-In-Charge of respective police station, under whose Jurisdiction the crime has been committed and the FIR is registered, will be responsible for producing the witnesses in the Court. Trial Court will send notices to the Officer-In-Charge of the concerned police station, through APPs or otherwise for production of witness. On receipt of such notice the Officer-In-Charge himself or his representative will produce the witnesses in the court on the date so fixed. Failure to produce the witness will have to be explained by the officer-In-Charge of the police station. The trial Court will be free to recommend action against the erring Officer-In-Charge if witnesses are not produced within time. Therefore, a strict order of the Superintendent of police is required to be passed in the matter directing the officer-In -Charge of all Police stations within this District to be more careful and also to comply the **order of the Hon'ble court in letter and Spirit.**

In view of Hon'ble Court's direction under letter No. 184/SCMS dated 03.07.2018, the Chairperson impressed upon the Superintendent of Police, Chaibasa to review the role of the Nodal Officers of Police Stations regularly in the matter as to whether S/R, E/R of Summons/ Warrants are submitted before the court concerned after their proper service/ Executions within the stipulated time or not. And also to issue special and specific instructions to the Nodal officer of all the Police Stations for strict and timely compliance of order of the courts and to submit compliance report accordingly through the District Level Cell mentioning also the reason for non-compliance of the warrants/process issued by the courts, if any. The Superintendent of police, Chaibasa was, further, impressed upon to assess the role of the 'District Level Cell' constituted for this propose on monthly basis and issue required necessary direction time to time accordingly.

The Chairperson also impressed upon the Public Prosecutor, Chaibasa to focus his special attention on the activities of District Level Cell and being the chairperson of the District Level Cell, also to interact with the Nodal Officer of the Police Stations in the matter of production of the required witnesses/ accused persons in the cases concerned and thus enable the Courts to expedite the trial of more than five years old cases pending in the different Courts of this Judgeship. In view of the direction under order dated 22.10.2018 passed by the Hon'ble Apex Court in W.P.(Civil) No. 749/2018, Communicated vide Memo No.8012 dated 27.12.2018 of the Hon'ble High Court of Jharkhand, Ranchi, the Public Prosecutor, Chaibasa was also directed to ensure the examination of all the witnesses who have either been produced before the Court or have appeared before the Court for their examination and also to see that they do not return unexamined.

The Superintendent of Police, West Singhbhum, Chaibasa assured the Chairperson that such type of old cases are being closely monitored constantly and all required steps are being taken regularly and promptly in the matter.

The Public Prosecutor, Chaibasa and the A.P.P. in-charge also assured the Chairperson that more attention is being given for disposal of such type of cases.

AGENDA NO.-3 (ix):

In view of grave concern of the Hon'ble Court, the matter with regard to the cases referred u/s 156(3) Cr.P.C. in which FIR has not been lodged or charge sheet has not been submitted was taken up and discussed in the meeting. Court-wise lists of such type of cases, as received from the different Courts of this Judgeship, was also served upon the Superintendent of Police, West Singhbhum, Chaibasa.

The Chairperson impressed upon the Superintendent of Police, West Singhbhum, Chaibasa that the enlisted cases have been sent to the concerned P.S. u/s 156(3) Cr.P.C. for lodging FIR, but F.I.R. has not been reported to be lodged in some cases as yet whereas in some cases F.I.R. has been reported to be lodged but Final Form/ Charge-sheet has not been submitted. Hence, a strict order is required to be passed at your end directing the Officer-in-charge of concerned P.S. to institute the case and send the same to the Court concerned without any further delay and also to submit Final Form or Charge-sheet at the earliest in the cases in which F.I.R. has earlier been lodged.

The Superintendent of Police, West Singhbhum, Chaibasa apprised the Chairperson that earlier in most cases F.I.R. has been instituted and submitted to the Court concerned. He also assured to comply the order of the Court at the earliest in respect of remaining cases including the cases pending awaiting receipt of Final Form/ Charge-sheet.

AGENDA NO.-3 (x):

In the matter with regard to disposal of material exhibits of the finally disposed of cases, the Chairperson impressed upon the Superintendent of Police, West Singhbhum, Chaibasa to direct the Police Officers of the concerned Police Stations, where such type of material exhibits are still lying, to prepare detail inventory of the same and also to obtain and furnish information as to whether such cases have been finally disposed of or not. Thereafter, the matter may be considered in the next meeting.

AGENDA NO.-3 (xi):

The matter related to the cases awaiting for disbursement of maintenance amount was also taken up and discussed in the meeting. List of the such cases with detail, as received from the Court of the Principal Judge, Family Court, Chaibasa and the Court of the District Judge-I, Chaibasa, was also served to the Superintendent of Police, West Singhbhum, Chaibasa.

The Chairperson apprised the Superintendent of Police, West Singhbhum, Chaibasa that vide Circular No. 305/R.G. Dated 18.12.2017, the Hon'ble High Court of Jharkhand, Ranchi have been pleased to take cognizance of the matter that a large number of women are facing procedural hurdles/ difficulties in accessing the money awarded to them as maintenance amount by the courts and upon consideration of the matter, **the Hon'ble Court have, further, been pleased to constitute a Committee at District Level Comprising of the Principal District & Sessions Judge/ Principal Judge Family Court and Sr. Superintendent of Police/ Superintendent of Police to work seamlessly in its District to ensure access to Justice to women with following objectives:-**

- 1. To monitor the timely disbursal of the maintenance awarded by the Court.**
- 2. To supervise the speedy execution of warrants awarded by the Court in collaboration with the State Police towards the grant of maintenance.**
- 3. To simplify and ensure timely execution proceedings with regard to the grant to maintenance to women by the Subordinate Courts.**

Accordingly, vide this Office Order No. 390/2017 Dated 22.12.2017, a committee has earlier been constituted for the District of West Singhbhum, Chaibasa comprising of the Principal District and Sessions Judge, West Singhbhum at Chaibasa and the Superintendent of Police, West Singhbhum, Chaibasa to work seamlessly in the District of West Singhbhum, Chaibasa to ensure access to justice to women of this District with the objectives as mentioned above.

The Chairperson impressed upon the The Superintendent of Police, West Singhbhum, Chaibasa to look into the matter of the cases mentioned in the said list and take step to ensure the Orders of the Court concerned.

AGENDA NO.-4:

In view of the grave concern of the Hon'ble High Court under Letter No. 31/SCMS dated 22/01/2019, the matter regarding production of the required prosecution report in the Excise Cases was also taken up and discussed in the meeting.

The Chairperson impressed upon the Excise Superintendent, Chaibasa to expedite the matter and take all possible steps to submit Prosecution Report in the remaining cases pending for the same and also to produce required officials witnesses in the cases concerned on the dates fixed by the Courts and Cases pending for more than five years must be given top most priority. Court-wise list of cases awaiting for receipt of prosecution report was also supplied to the Excise Superintendent, Chaibasa in the meeting.

The Excise Superintendent, Chaibasa assured the Chairperson that in most of the cases required prosecution reports have already been submitted in the Courts concerned and for the remaining cases he will look into the matter personally and the required prosecution reports shall be submitted also in the remaining cases at the earliest.

AGENDA NO.-5(i):

The matter regarding construction of drainage behind the main Court building was also taken-up in the meeting and discussed with the Executive Engineer, Building Construction Division, Chaibasa & the Executive Officer, Nagar Parishad, Chaibasa.

The Chairperson as also the Deputy Commissioner, West Singhbhum, Chaibasa directed the Executive Engineer, Building Construction Division, Chaibasa & Executive Officer, Nagar Parishad, Chaibasa to take fresh step for construction of required drainage forthwith.

AGENDA NO.-5(ii)(1):

With the permission of the Chairperson matter of cleanliness of Court-hazat was raised and discussed in the Committee. It was reported to the Committee Members that earlier there was an arrangement for daily cleaning of Court-hazat 02 (Two) Sweepers were sent by the District Jail Authority on Monday and Tuesday, 02 Sweepers were sent by the Chaibasa Nagar Parishad on Wednesday and Thursday and Sweepers were arranged by the Court authority for cleaning the Court-hazat on Friday and Saturday. But, lateron, Jail Authority and Chaibasa Nagar Parishad stopped such arrangement.

The Chairperson impressed upon the Executive Officer, Chaibasa Nagar Parishad to look in to the matter and arrange roster duty of Sweepers from his Nagar Parishad accordingly.

The Executive Officer, Chaibasa Nagar Parishad assured the Chairperson that required roster arrangement of Sweepers shall be done on his part very shortly.

The Chairperson also impressed upon the Chief Judicial Magistrate-cum-Member, D.L.M.C., Chaibasa to send a request letter to District Jail Authority, Chaibasa for arrangement of 02 Sweepers for cleanliness of Court-hazat on Monday & Tuesday accordingly.

AGENDA NO.-5(ii)(2):

With the permission of the Chairperson the Executive Engineer, Building Construction Department, Chaibasa pointed out the direction of the Hon'ble Court passed on 05/02/2021 in W.P. (PIL) No. 6882/2016 & W.P. (PIL) No. 2466/2015 pertaining to Court Security issues and apprised the Committee Members that for security reason of the Court premises presently there is more than 6 feet high boundary wall affixed with the concertina coil, main gate and a room for security persons at the

main entrance gate and also requested that if construction of the watch-towers appears necessary, he may be directed accordingly.

The Committee Members discussed on this issue and unanimously resolved that a watch-tower may be constructed on the top of Main Court Building and the Executive Engineer, Building Construction Department, Chaibasa was directed to do the needful in the matter.

AGENDA NO.-5(ii)(3):

On the matter regarding transfer of Vacant premises of P.W.D. just adjoining to the Judges Colony (Near Mahila College), Chaibasa for the purpose of construction of residential quarters for the Judicial Officers, the Deputy Commissioner, West Singhbhum, Chaibasa apprised the Chairperson that concerned Department of the State Government has been requested to grant 'No Objection' in the matter. Also that he will pursue this matter at his own level to obtain required 'No Objection' at the earliest.

No any other matter was raised in the meeting today.

The meeting ended in cordial atmosphere with vote of thanks.

Let the copy of the same be sent to the all concerned for needful.

Principal District and Sessions Judge-cum-
Chairman, D.L.M.C.,
West Singhbhum, Chaibasa.

Memo No. _____/D.L.M.C. Dated; Chaibasa, the ____Day of February, 2021

Copy of the Minutes of the Meeting Dated 23.02.2021 of the District Level Monitoring Committee, Chaibasa forwarded to the Registrar General, Hon'ble High Court of Jharkhand, Ranchi for information and needful.

Principal District and Sessions Judge-cum-
Chairman, D.L.M.C.,
West Singhbhum, Chaibasa.

Memo No. _____/D.L.M.C., Dated; Chaibasa, the ____ Day of February, 2021

As directed, copy forwarded to:-

1. The Deputy Commissioner, West Singhbhum, Chaibasa,
2. The Superintendent of Police, West Singhbhum, Chaibasa,
3. The Chief Judicial Magistrate-cum-Member, D.L.M.C., West Singhbhum at Chaibasa,
4. The Public Prosecutor, West Singhbhum, Chaibasa,
5. The A.P.P.-in-Charge, Chaibasa,
6. The Civil Surgeon-cum-Chief Medical Officer, West Singhbhum, Chaibasa,
7. The Excise Superintendent, West Singhbhum, Chaibasa,
8. The Executive Engineer, Building Construction Division, Chaibasa,
9. The Executive Officer, Nagar Parishad, Chaibasa &
10. The System Officer, e-Court, Civil Court, Chaibasa
for information and necessary action.

Chief Judicial Magistrate-cum-
Member , D.L.M.C.,
West Singhbhum at Chaibasa.